

papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1986-87.
 - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No. LT 6443/88]

The Cost Accounting Records (Formulations) Rules, 1988 and a Statement Regarding Review on the Working of and Annual Report of Delhi State Industrial Development Corporation Limited for 1986-87 and a Statement Showing Reason for Delay

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table:—

- (1) A copy of the Cost Accounting Records (Formulations) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 452 in Gazette of India dated the 4th June, 1988, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library See No. LT 6444/88]
- (2) A copy each of the following

papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1986-87.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT. 6445/88]

12.04 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 2) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 18th August, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

[Translation]

THE MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND COOPERATION (SHRI SHYAM LAL YADAV): Mr. Speaker, Sir, the statement is not ready as yet and the hon. Minister will make the statement at 1 P.M, so please allow him to make the statement at 1.00 P.M.

MR. SPEAKER: Alright.

12.05 hrs.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT) With your permission, Sir, I rise to announce that Government Business in this House for the week commencing Monday... (Interruptions)

SHRI AMAL DATTA (Diamond Harbour): What is he saying, Sir? Is it not meant to be heard?

PROF. MADHU DANAVATE: Why is he standing silently, may we know? Is he paying homage to us?... (Interruptions).

[Translation]

MR. SPEAKER: Is it not audible to you? Please repeat again for them.

[English]

SHRI H.K.L. BHAGAT: With your permission, Sir, I rise to announce that Government Business in this House for the week commencing Monday, the 29th August, 1988 will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Consideration and adoption of amendments made by Rajya Sabha in the Prevention of Corruption Bill, 1987.

- (3) Consideration and passing of the following Bills as passed by Rajya Sabha:—

- a) The Maternity Benefits (Amendment) Bill, 1988.

- b) The Delhi University (Amendment) Bill, 1988.

- c) The Delhi Rent Control (Amendment) Bill, 1988.

- d) The Jamia Millia Islamia Bill, 1988.

- (4) Discussion on the Resolution seeking disapproval of the Benami Transaction (Prohibition of the Right to Recover Property) Ordinance, 1988 and consideration and passing of the Bill, in replacement thereof.

- (5) Consideration and passing of the Code of Criminal Procedure (Amendment) Bill, 1988.

- (6) Discussion on the National Housing Policy.

SHRI ANANDA PATHAK (Darjeeling): I would like to make the following submissions regarding the Government Business for the following week:—

1. In keeping with their repeated assurance the Government should spell out the facilities that they intend to provide for the development of different languages including Nepali Language pending their inclusion in the Eighth Schedule of the Constitution.

2. The Government should make